

Annexure-IV

Name of the corporate debtor: Shree Maheshwar Hydel Power Corporation Limited ; Date of commencement of CIRP: September 27, 2022; List of Creditors as on: January 30, 2023

List of unsecured financial creditors (other than financial creditors belonging to any class of creditors) (Amount in ₹)

Sl. No.	Name of creditor	Details of claim received		Details of claim admitted						Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by Security Interest	Amount covered by guarantee	Whether related party?	% voting share in CoC					
1	Power Finance Corporation Limited	14-10-2022	₹ 20,98,10,86,782.00	₹ 20,88,33,34,834.00	Term Loan, Default Payment Guarantee and Guarantee Fee	Nil	Nil	Yes	18.96%	Nil	Nil	₹ 9,77,51,948.00	0	Note-1
2	SEW Infrastructure Limited	12-10-2022	₹ 4,49,21,096.00	₹ 4,48,83,287.67	ICD	Nil	Nil	No	0.04%	Nil	Nil	₹ 37,808.33	0	Note-1
3	MW Corp Private Limited	14-10-2022	₹ 1,45,09,675.00	0	ICD	Nil	Nil	Yes	Nil	Nil	Nil	0	₹ 1,45,09,675.00	
4	MW Infra Developers Limited	14-10-2022	₹ 1,47,79,01,364.00	0	ICD	Nil	Nil	Yes	Nil	Nil	Nil	0	₹ 1,47,79,01,364.00	
5	MW Unitexx Limited	14-10-2022	₹ 7,70,664.00	0	ICD	Nil	Nil	Yes	Nil	Nil	Nil	0	₹ 7,70,664.00	
6	S Kumars Limited	14-10-2022	₹ 9,80,672.00	0	ICD	Nil	Nil	Yes	Nil	Nil	Nil	0	₹ 9,80,672.00	
7	Dasna Developers Private Limited	14-10-2022	₹ 40,00,00,000.00	0	ICD	Nil	Nil	Not Known	Nil	Nil	Nil	0	₹ 40,00,00,000.00	
8	Hindon River Mills Limited	14-10-2022	₹ 10,38,000.00	0	ICD	Nil	Nil	Not Known	Nil	Nil	Nil	0	₹ 10,38,000.00	
9	Raj Infin Private Limited	14-10-2022	₹ 10,64,30,000.00	0	ICD	Nil	Nil	Not Known	Nil	Nil	Nil	0	₹ 10,64,30,000.00	
10	Entegra Limited	14-10-2022	₹ 1,07,25,00,000.00	0	ICD	Nil	Nil	Yes	Nil	Nil	Nil	0	₹ 1,07,25,00,000.00	
TOTAL			₹ 24,10,01,38,253.00	₹ 20,92,82,18,121.67					19.00%			₹ 9,77,89,756.33	₹ 3,07,41,30,375.00	

Note-1: Pursuant to second proviso to Section 21 of the Insolvency and Bankruptcy Code, 2016, voting share in CoC has been give to the related party Financial Creditors.